

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 140/MP/2012

Subject : Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Section 79 (1) (f) Electricity Act, 2003 read with Regulation 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 read with Bulk Power Transmission Agreement between Power Grid Corporation of India Ltd read with Regulation 113 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 .

Date of hearing : 18.6.2013

Coram : Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : PTC India Ltd. New Delhi

Respondents : Power Grid Corporation of India Ltd, and others

Parties present : Shri Abhishek Mitra, Advocate, PTC
Shri Varun Pathak, PTC
Shri N.K.Jain, PGCIL
Shri Kumar Mihir, JPVL

Record of Proceedings

Learned counsel for the petitioner submitted that for finding out an amicable solution in the matter, discussions are going on with JPVL and PGCIL and deliberations are moving in positive directions. Accordingly, learned counsel requested the Commission to adjourn the matter by four weeks to complete the settlement process.

2. The Commission accepted the prayer of the petitioner and granted time to the petitioner till 15.7.2012 to file the necessary affidavit as a last chance. No request for further adjournment shall be entertained.

3. The petition shall be listed for hearing on 27.7.2013.

**By order of the Commission,
Sd/-**

**(T. Rout)
Joint Chief (Law)**